

[Shri Dasai Chowdhary]

**Cement and Building Materials  
New Delhi.**

**III. Report and Accounts 1989-90 of the Central Council of Indian Medicine, New Delhi and related papers.**

**SHRI DASAI CHOWDHARY:**  
Madam, I also lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Fluid Control Research Institute, Palghat, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-2276/91 for (a) to (c)]

(ii)(a) Annual Report and Account of the National Council for Cement and Building Materials, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-2277/91 for (a) to (c)]

(iii) (a) Annual Report and Accounts of the Central Council of Indian medicine, New Delhi, for the year 1989-90, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library, See No. LT-2291/99 for (a) to (c)]

**The authorised list of Explosives for export, transport, manufacture, possession, use and sale.**

**Shri Dasai Chowdhary :** Madam, I also lay on the Table,

A. copy (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development). under sub-section (8) of section 18 of the Explosives Act, 1884 :—

(i) G.S.R. No. 835 (E), dated the 11th October, 1990, publishing the authorised list of Explosives for export, transport, manufacture, possession, use and sale.

(ii) G. S. R. No. 25(E), dated the 15th January, 1991, publishing the authorised list of Explosives for export, transport, manufacture, possession, use and sale.

[Placed in Library. See No. LT-2307/91 for (i) and (ii)]

**Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

**SHRI RAJ MOHAN GANDHI** (Uttar Pradesh): Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Sixth Report of the Committee on the Welfare of Scheduled led Castes and Scheduled Tribes on the Ministry of Civil Aviation—Reservations for the employment of Scheduled Castes and Scheduled Tribes in Indian Airlines.

(ii) Report on the Study Tour of Study Group I of the Committee

on the Welfare of Scheduled Castes and Scheduled Tribes which visited Bombay, Cochin and Lakshadweep during December, 1990.

(iii) Report on the Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes which visited Calcutta, Andaman and Nicobar Islands and Madras during December, 1990.

## RE. SUPPLY OF PALM OIL

SHRI A. G. KULKARNI (Maharashtra) : Madam,...(Interruptions)

THE DEPUTY CHAIRMAN: I have identified him. (Interruptions) Mr. Kulkarni.

SHRI V. NARAYANASAMY (Pondicherry): My matter is important.

THE DEPUTY CHAIRMAN: Well, I think every matter spoken in the House is important, otherwise we wouldn't permit.

SHRI A. G. KULKARNI : Madam Deputy Chairman,...(Interruptions) Mr. Morarka....(Interruptions)

THE DEPUTY CHAIRMAN : Now the gentleman is controlling the Government. (Interruptions)

SHRI A. G. KULKARNI: He is officiating in the Prime Minister's office and running helter-skelter. Don't run. (Interruptions)

I want to draw the serious attention of the Ministers, particularly the the Minister's sitting here though they may be the Caretaker Government, that the assurance...

THE DEPUTY CHAIRMAN: You say 'helter-skelter'. As long as it is not for shelter, it is okay? (Interruptions)

SHRI A. G. KULKARNI: On that matter, perhaps, there is another Minister of their Cabinet who is running to the President and may go to President Bush also for getting the coalition approved.

Madam, my point is that the Prime Minister when he was present here last week, mentioned two points which are very important to Maharashtra and to other States also. One is, Madam, about the distribution of Dhara oil through public distribution system. The Prime Minister gave an assurance here on that. Madam, in Maharashtra, a great agitation is going on. The Shiv Sena is taking out oil from merchants and forcibly distributing it. That will affect the elections and also the political atmosphere. The Prime Minister said that he would talk to the Chief Minister. The Chief Minister was just now here. I want to know from Mr. Yashwant Sinha who is the Leader of the House, at least by the evening, as to what is the decision on distribution of Dhara oil through the PDS because that was promised here. And there are reports that the Agriculture Minister is protecting the NDDDB. And the second point, Madam, is that the Prime Minister again promised to have a meeting on the queries raised by my elder colleague, Shankarraoji and other Members about the Development Board. There was a meeting just now but no decision has been taken on the Development Boards. These are vital issues for Maharashtra and for elections in Maharashtra. I draw through you, Madam, the attention of the Finance Minister and the Leader of the House. And again Mr. Kamal Morarka has run away. Don't send your Ministers running here and there. They will go to America... (Interruptions) Please for